

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'I-1' NEW DELHI**

**BEFORE SHRI PRAMOD KUMAR, VICE PRESIDENT
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER**

**Stay Application Nos.590 & 591/Del/2019
(In ITA No.1199/Del/2016
ITA No.6739/Del/2017)
Assessment Years: 2011-12 & 2013-14**

Bose Corporation India P. Limited
Salcon Aurum,3rd Floor, Plot No.4
Jasola Distt Centre, New Delhi.
PAN: AAACB3260A

vs ACIT, Circle 5(1),
New Delhi.

(Applicant)

(Respondent)

Applicant by: Shri R.P. Mall, Advocate
Respondent by: Sh Sandeep Kumar Mishra, Sr DR

Date of hearing: 26.7.2019
Date of Pronouncement: 26.7.2019

ORDER

PER K. NARASIMHA CHARY, JM

By way of these two Applications, assessee seeks extension of the operation of the stay order that was originally granted on 29.03.2016 in respect of Assessment Year 2011-12 and dated 8.11.2017 in respect of Assessment Year 2013-14. The stay has been

extended from time to time and lastly by order dated 12.11.2018 in respect of Assessment Year 2011-12 and dated 16.11.2018 in respect of Assessment Year 2013-14.

2. It is the submission on behalf of the assessee that subsequent to the latest stay orders, the matter underwent five adjournments but none of the adjournment was at the request of the assessee. Both the matters now stand posted for hearing on 06.08.2019.

3. Learned Departmental Representation does not dispute any of these facts.

4. Having regard to the facts and circumstances of the case, we are convinced that delay in non-disposal of both these appeals, is not attributable to the conduct of the assessee and, therefore, the stay could be extended for a further period of six months subject to the condition that the assessee shall not seek time, in the event of which stay orders shall stand cancelled.

5. In the result, both the Stay Applications of the assessee are allowed.

Order pronounced in the Open Court on 26th July, 2019.

**Sd/-
(PRAMOD KUMAR)
VICE PRESIDENT**

**sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Dated: 26th July, 2019
'VJ'

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

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